

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:6801

ANSWERED ON:07.05.2010

IMPORT RESTRICTIONS ON POWER GENERATION EQUIPMENT

Adsul Shri Anandrao Vithoba; Dharmshi Shri Babar Gajanan; Shetkar Shri Suresh Kumar; Yadav Shri Dharmendra

Will the Minister of POWER be pleased to state:

- (a) whether the Ministry has opposed the imposition of import barriers on power generation equipment from foreign countries including China to protect domestic manufacturers;
- (b) if so, the details thereof;
- (c) whether there is sharp differences between the Planning Commission and his Ministry over the implementation of the report pertaining to imposition of import duty on power equipment;
- (d) if so, the details thereof; and
- (e) the steps taken by the Union Government to resolve the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARAT SINGH SOLANKI)

(a) to (e) : A Committee was set up in Planning Commission under the Chairmanship of Member (Industry), to suggest options and modalities to take care of the disadvantages suffered by the domestic industry related to power sector. The final report of the Committee was submitted to the Government. The Committee, inter-alia, recommended imposition of duty on the import of power equipments for mega/ultra mega power projects. Ministry of Power was of the view that the duty on imported equipment should not be made effective before April, 2012 i.e. not before the beginning of 12th Plan as Indian manufacturers may not be in a position to meet the full requirements of capacity addition in next two years. The matter has been taken up with the appropriate authority.